

- i) At the North – Gat No. 295/1
- ii) At the West – Gat No. 294
- iii) At the South – Gat No. 297
- iv) At the East – Gat no. 296

Gat No. 296 – admeasuring 13 Ha and 600 R is owned by the Applicant and 41 Ors. Gat no. 294 admeasuring 4 Ha and 570 R is owned by the Applicant Suresh Keru Marne and Ors.; One farm house and cattle shed is situated in this land at about 305 feet away from the respondent crusher unit and at about 205 feet away from the crusher sand discharge conveyor belt. In the corner of the North- West direction of the said site approximately in 1100 Sq Ft area labor quarters are located; and the Office is located in around 200 Sq Ft area.

- 2) During visit the stone crusher was found in Operation. The said crusher has obtained Consent to Operate from Maharashtra Pollution Control Board vide RO-PUNE/CONSENT/1803001223 dated 23/03/2018. The Consent to Operate is valid till 31/01/2023. The copy of the Consent is attached and annexed herewith as an **Annexure – 1**.
- 3) At the stone crusher site, following observations are made –
 - a) Wind breaking wall is provided at the surrounding of the premises and at the boundary of Gat no. 296 owned by the applicant and 41 ors. The wind breaking wall is 18 feet in height and made up of tin sheet. The distance between the crusher and the boundary wall is around 25 feet.
 - b) Stone crusher machinery is located in 900 Sq Ft area.

- c) The Primary Jaw Crusher and Secondary – VSI i.e. Vertical Shaft Impactor, 2 nos. of screen - vibratory are provided; which are fully covered in tin sheets.
 - d) There are total 09 numbers of Conveyor belts; these conveyor belts are fully covered with tin sheets. Some of the tin sheets were in cracked / broken condition. Water sprinkler system is provided to conveyor belts, jaw crusher. Fogger system is provided to jaw crushers.
 - e) Total 05 numbers of Portable / movable sprinklers are provided at the surrounding of the crusher, raw material storage area.
 - f) Storage water tanks of 15000-liter capacity are provided in the unit.
 - g) Metallic roads are provided in the premises of the crusher. During visit, dust layer was noticed on metallic roads.
 - h) During visit, little emissions from crushed sand discharge conveyor belt were observed.
 - i) The respondent crusher unit has obtained CGWA NOC for ground water extraction on 07/01/2021 and the same is valid till 06/01/2024.
- 4) As per information provided by industry representative, at the time of the visit, in the stone crusher unit, crushed stones about 15 Brass – size 60 mm, 2 Brass – size 20 mm, 2 Brass - size 06 mm and crushed sand about 25 Brass and raw materials about 65 Brass were stored.
- 5) In the crusher unit premises about 270 nos. of small and large trees are planted as green belt.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/S.S.I.

Date: 23/09/2018

Consent No: RO-PUNE/CONSENT/1803001223

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Abhay Stone Metal,
 Gat No -295/2, Urawade,
 Tal- Mulshi Dist -Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.01.2023
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	400.0	Brass/Month
2	Stone Dust	50.0	Brass/Month

3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
 2. The daily quantity of sewage effluent from the factory shall not exceed 0.3 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the

Page 1 of 5

same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UCM	Treatment	Disposal
		-NA-			

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing		0.00 CMD
(iii) Industrial Sprinkling		5.00 CMD
(iv) Agriculture / Gardening		0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

(i)	SPM/TPM	Not to exceed	The SPM measured between 3 to 10 Mtrs. from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³
(ii)	SO ₂	Not to exceed	--- Kg/day

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) Other Conditions:
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board

- and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.

- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. Industry shall submit Bank Guarantee of Rs. 25,000/- within one Month period for a period of one year in favor of "Regional Officer, MPCB, Pune", towards compliance of Consent conditions.
13. The Capital investment of the industry is Rs. 46.91 Lakhs.

For AND ON BEHALF OF M.P.C. BOARD


(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Mahalaxmi Stone Udyog,
694, Retwadl
Tal. Khed, Dist. Pune.

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	1,500.00	TXN1801002941	24.01.2018
2.	500.00	TXN1803003043	08.03.2018

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
Fax : 25811029



REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/21/0377

Date : 26/07/21

ANALYSIS REPORT - AAQM

Industry Name	: Abhay Stone Metal	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 11/06/2021		
Sample Id	: SRPN2/AAQ/21/01441	Location Details	: Near Office
Sample Location	: Ind/Resi/Ru		
Collected By	: Rajendra T. Jadhav	Dt. of Receipt	: -
Dt. of Submission	: 15/06/2021	Dt. of Calibration	: -
Sampling Instrument No	: -	Temperature	: -
Whether Condition	: Cloudy	Wind Speed	: -
Wind Direction	: -		

Parameter	Sampling Time	Result	Average
NOx	06/11/0021 12:30 to 06/11/0021 16:30	39	
	06/11/0021 16:30 to 06/11/0021 20:30	42	40.5
RSPM	06/11/0021 12:30 to 06/11/0021 20:30	249	249
SO2	06/11/0021 12:30 to 06/11/0021 16:30	5	
	06/11/0021 16:30 to 06/11/0021 20:30	6	5.5

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Dr. P. D. Khadkikar
Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

**Electronic Report does not require Signature

Maharashtra Pollution Control Board

Sub-Regional Office, Pune-02

Visit Report

Date: 01/09/2021

1	Name and Address of Stone Crusher	M/s. Abhay Stone metal G.No. 295/2, Uravade Tal-mulshi, Pune.		
2	Industry representative	Shri Raju Appa Chavan,		
3	Consent status	30/01/2023		
4	Production details	① Stone metal - 400 Brass/m ② Stone dust - 50 Brass/m.		
5	Operational status	Operation		
6	Air Pollution Control Systems provided	Yes	No	Present status
A	Dust containment cum suppression system			
i)	The crusher (primary (jaw crusher) & Secondary and Screen (vibratory/rotary)	Yes		
ii)	Belt conveyors	Yes		
B	Water sprays/sprinklers at following strategic locations			
i)	Raw Material unloading Hopper	Yes		
ii)	Chute to Primary / Secondary Crusher	Yes		
iii)	Belt Conveyor	Yes		
iv)	Finished product (stock pills)/ Discharge Points	Yes		
v)	Regular cleaning and wetting of the ground within premises / water sprinkling arrangement within premises to arrest the fugitive dust emissions	Yes.		
C	Wind breaking wall.	Yes.		Tin sheet @ 18 feet
D	Metallic roads within premises.	Yes		
E	Tree plantation along periphery of the plot	Yes.		Big trees - 70 Nos. Small trees - @ 200 Nos.

- Observations: Visited along with revenue department officials.
- ① During visit, ^{stone} crushing activity found in operation.
 - ② Unit has provided, crusher - Primary (jaw crusher), secondary (VSI - Vertical shaft Impactor) 2 nos of screen vibratory.
 - ③ Total 9 nos. of conveyor belts fully covered with tin sheet. However, sewing.
 - ④ Visit some ~~tan~~ tin sheets are wear & tear condition noticed.
 - ⑤ Fully covered with tin sheet to primary & secondary & screens.
 - ⑥ Water sprinkler system provided. to conveyor belts, jaw crusher.
 - ⑦ Fogger system provided to jaw crusher.

- 2 -

- ⑥ Unit has provided portable/movable sprinklers surrounding of crusher & raw material storage area in the premises - 5 Nos.
- ⑦ Metallic road provided in the premises. However during visit, dust layer noticed.
- ⑧ Unit has provided 15000 lit capacity storage water tanks in the premises.
- ⑨ Unit has obtained CGWA NOC for ground water extraction on 07/01/2021, and same is valid - 06/01/2024.
- ⑩ during visit, noticed little emitting from crushed sand discharge conveyor belt.
- ⑪ 18 feet tm sheet provided to wind breaking wall surrounding the premises and boundary of complainant Mr. Suresh Keshu Marame's land G No. 296, which is West side of the crusher unit, and distance of crusher & boundary wall is @ 25 feet.
- ⑫ At west side complainant's farm house and animal shed ^{296 G No 296} distance from crushing unit is @ 305 feet and from crush sand ^{discharge} conveyor belt is @ 205 feet.

a) ^{04/09/2021} (Shri. Shrikant S. Misal)
Naib Tahsil Dar
Mulshi

b) ^{04/09/2021} (Rajendra Jadhav)
Field officer
M.P.C. Board Pune.

c) ^{04/09/2021} (Shri. Suhas S. Kamble)
Circle officer
Pirangut

d) ^{04/09/2021} (Sanjay B. Date)
Talhathi Uravale

e) ^{01/09/2021} (Shri. Raju Appa Chavan)
Representative/Proprietor
MVA Bhay Stone Meta



महाराष्ट्र शासन
महसूल विभाग

दुरध्वनी क्र.-०२०-२२९४३१२१

E- Mail- tahsildarmulshi@gmail.com

तहसिलदार कार्यालय, मुळशी.

पौड ता. मुळशी जि. पुणे

क्रमांक/गौख/कावि/१०५६/२०२१

दिनांक १७/०९/२०२१

प्रति,

मा. उप प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे

विषय :- मा. हरित लवाद नवी दिल्ली यांचेकडील मुळ अर्ज क्रमांक ४९/२०२०(WZ)
श्री. सुरेश केरू मारणे
विरुद्ध
अभय स्टोन मेटल, प्रो.प्रा. तर्फे श्री. राजु अप्पा चव्हाण

संदर्भ :- मा. जिल्हाधिकारी सो. पुणे यांचेकडील पत्र.
क्र. खनिकर्म/कावि/२९२८/२०२० दिनांक २३/११/२०२०

महोदय,

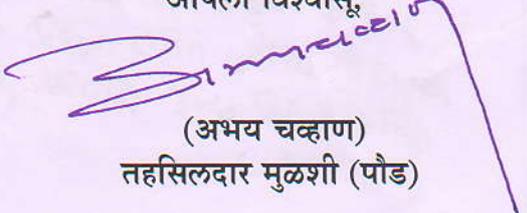
उपरोक्त नमुद संदर्भीय विषयाबाबत मौजे उरवडे ता. मुळशी जि. पुणे येथील जमिन ग.नं. २९५/२ क्षेत्र ०० हे. ६० आर मध्ये अभय स्टोन मेटल, प्रो.प्रा. तर्फे श्री. राजु अप्पा चव्हाण यांचे क्रशरबाबत मा. हरित लवाद नवी दिल्ली यांचे कार्यालयाकडे अर्ज केलेला आहे.

प्रस्तुत प्रकरणी मा. हरित लवाद यांनी दिलेल्या अंतिरिम आदेशानुसार मा. जिल्हाधिकारी पुणे व उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे यांनी स्थळ पाहणी करून मा. हरित लवाद यांना अहवाल सादर करावयाचा संदर्भीय पत्रान्वये सुचना प्राप्त झालेल्या आहे.

प्रस्तुत सुचनांच्या अनुषंगाने मौजे उरवडे ता. मुळशी जि. पुणे येथील जमिन ग.नं. २९५/२ क्षेत्र ०० हे. ६० आर मध्ये अभय स्टोन मेटल, प्रो.प्रा. तर्फे श्री. राजु अप्पा चव्हाण यांचे क्रशरबाबत दिनांक ०९/०९/२०२१ रोजी स्थळपाहणी करणेत आलेली होती. तरी आपणांमार्फत मा. हरित लवाद नवी दिल्ली (Pune Bench) यांना अहवाल सादर करणेत आलेला आहे.

माहितीस्तव सविनय सादर.

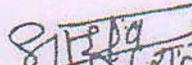
आपला विश्वासू


(अभय चव्हाण)
तहसिलदार मुळशी (पौड)

साथीक नुसार वलुकिन्तिया पंचनामा आज दि. ०१/०९/२०२१
रोजी सलाही ११.४५ वजना कुरु नरुन दुपाटी ०९.५५ वाजना
पुरा केना ठावे

समक्ष


०१/०९/२०२१
(निवाली जाय व तहसिल दास पौड (बुध)


(क्षेत्रीय बांधकार मंडळी मंडळी
प्रमुखाने नियंतय मंडळी पुणे

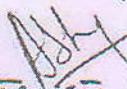

मंडळी बांधकार विभाग


(सहाय्यक)
तलाठी उरवड

पंच


१) श्री अशोक अंसकर


२) श्री संजय नामदेव (सर्वेक्षक)


३) श्री. अशोक राजु यदोन
०१/०९/२०२१

४) श्री राजु कापडा यदोन
प्रो. कापडा अशोक यदोन (ने.म)

Translated copy of
Annexure - 4.

PANCHNAMA (TRANSLATION)

We undersigned Committee Members, Nayab Tehsildar-Tal. Mulshi (Paud) Dist. Pune, Official of Maharashtra Pollution Control Board, Circle Officer-Pirangut, and Talathi- Urawade have visited stone crusher site M/s Abhay Stone Metal, Gat No. 295/2, Vill. Urawade, Tal. Mulshi, Dist. Pune and observed as :-

- 1) The stone crusher is owned by Mr. Raju Appa Chavan and land on which stone crusher is located i.e Gat No. 295/2 (Admeasuring area 0 Ha and 60 R) is owned by Mrs Lata Raju Chavan.
- 2) The stone crusher site is provided with 18 feet height tin sheet fencing and 20 feet width gate.
- 3) Stone crusher machinery is in located 900 Sq. feet tin shed in the premises.
- 4) Unit has provided 9 number of conveyor belt provided with tin sheet enclosure.
- 5) For dust suppression unit has provided 13 no of water sprinklers at different locations in the premises.
- 6) As per information provided by industry representative at present in the premises, crushed stone about 15 brass size 60 mm, 2 brass size 20 mm, 2 brass size 6 mm and crushed sand about 25 brass and raw material about 65 brass found stored.
- 7) In the West-North direction of premises labour quarter admeasuring about 1100 Sq. feet found. In the premise's office room admeasuring about 200 sq. feet were noticed.
- 8) Unit has planted about 270 no. of small and large trees in the premises as green belt.
- 9) At East direction of stone crusher site Gat No. 296 and at West direction Gat No.294, at North Direction Gat No.295/1, at South Direction Gat No.297 are located.
- 10) Gat No. 296 admeasuring 13 Ha 600 R is owned by complainant Shri. Suresh Keru Marne and Other 41 persons.
- 11) Cattle Shed and house are located in Gat No.294, this Gat no. is owned by the Applicant and others and located at the West side of the said stone crusher. Cattle Shed and house are at a distance of about 305 feet from the stone crusher unit.

As above actual observations were made on 01/09/2021, during time period 11.45 am to 01.55 pm.

-Sd-

1) Shri. Shrikant Misal
Nayab Tehsildar, Mulshi

-Sd-

6) Shri Amit Bhandalkar
Local Resident

-Sd-

2) Shri. Rajendra Jadhav
Field Officer, M.P.C. Board Pune

-Sd-

7) Shri. Sanjay Namdev Suryawanshi

-Sd-

3) Shri. Suhas S Kamble
Circle Officer, Pirangut

-Sd-

8) Shri. Abhay Raju Chavan

-Sd-

4) Shri. Sanjay Date
Talathi, Urawade.

5) Shri. Raju Appa Chavan
Prop-M/s Abhay Stone Metal